

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) No. 247 of 2019

IN THE MATTER OF:

Pramerica ASPF-II, Cyprus Holding Ltd.

...Appellant

Versus

Metrocorp Infrastructure Ltd. & Ors.

...Respondents

Present: -

For Appellant: Mr. Rajiv Ranjan, Sr. Advocate with Mr. Kumar Anurag Singh, Mr. Aditya Kumar, and Mr. Shubham Janghu, Advocates.

For Respondents: Mr. Dipesh Sharma and Mr. Mani Bhadra Jain, Advocates for R-1.

WITH

Company Appeal (AT) No. 248 of 2019

IN THE MATTER OF:

Pramerica ASPF-II, Cyprus Holding Ltd.

...Appellant

Versus

Metrocorp Infrastructure Ltd. & Ors.

...Respondents

Present: -

For Appellant: Mr. Rajiv Ranjan, Sr. Advocate with Mr. Aditya Kumar, Advocate.

For Respondents: Mr. Dipesh Sharma and Mr. Mani Bhadra Jain, Advocates for R-1.

Mr. Kirit Javali, Advocate for R-4.

O R D E R
(Virtual Mode)

24.03.2021 Mr. Rajiv Ranjan, Sr. Advocate appears on behalf of the Appellant in both the Appeals.

2. In terms of the order dated 28.01.2021, the Learned Sr. Counsel for the Appellant has filed Rejoinder on 24.02.2021 which is taken on record.

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3. By the same order the Learned Counsel for the parties were directed to file their short Written Submissions. Written Submissions have been filed by the Appellant on 01.03.2021 which is also taken on record.
4. The Learned Counsel for the Respondent No. 1 is directed to file Written Submissions within two weeks.
5. In Company Appeal (AT) No. 248 of 2019 today, Mr. Kirit Javali, Advocate appears on behalf of Respondent No. 4 seeks two weeks' time to file Reply Affidavit. Prayer is accorded.
6. Mr. Mani Bhadra Jain, Advocate appears on behalf of Respondent No. 1 submits that he has filed common short Reply in both the Appeals which is taken on record.
7. List these Appeals 'For Hearing' on **30th April, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

R. N./ nn./